

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-157(PB)/2017**

**IN THE MATTER OF:**

Dolpin Offshore Enterprises (India) Ltd.

.... Applicant

And

Instrument Limited

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 28.06.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**



For the Applicant : Shri Sharad Tyagi, Advocate

For the Respondent no. 2: Shri Praful Jindal, proxy counsel for  
Shri S.K. Mohanty, Advocate

**ORDER**

Learned Counsel for respondent no. 2-Union of India requests for a week's time to file reply. Let the reply be filed within one week with a copy in advance to the Counsel opposite.

Learned Counsel for the petitioner undertakes to file correct memo of parties of the Respondents.

It is further stated by the Learned Counsel for the petitioner that respondent no.1 stands served. However, no one has put in appearance on behalf of respondent no. 1.

List for arguments on 7<sup>th</sup> July, 2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

28.06.2017  
V. Sethi